

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Competition Appeal (AT) No. 01 of 2022**

IN THE MATTER OF:

**Amazon.com NV Investment Holdings
LLC**

....Appellant

Vs.

Competition Commission of India & Ors.

...Respondents

Present

For Appellant: Mr. Gopal Subramaniam, Mr. Amit Sibal, Mr. Arun Kathpalia and Mr. Nakul Dewan, Sr. Advocates with Mr. Pavan Bhushan, Ms. Ujwala Uppaluri, Ms. Hima Lawrence, Mr. Kaustubh Prakash, Mr. Vinay Tripathi, Ms. Bani Brar, Mr. Anand S. Pathak, Mr. Shashank Gautam, Mr. Amit Kumar Mishra, Ms. Sreemoyee Deb, Ms. Anubhuti Mishra, Mr. Rajat Moudgil, Mr. Reshabh Juneja, Mr. Mohit Singh, Mr. Shivam Pandey, Ms. Samridhi Hota, Mr. Vijay Purohit, Ms. Nikita Bangera, Mr. Chetan Chawla, Ms. Didon Misri, Mr. Saksham Dhingra, Mr. Aishvary Vikram Singh, Advocates.

For Respondents: ASG NV Venkatraman, with Mr. Manu Chaturvedi and Sainyat Lodha, Advocates for R-1.

Ms. Shama Nargis (Deputy Director Law, CCI)

Mr. Harish Salve, Sr. Adv., Mr. Ramji Srinivasan, Sr. Adv. with Mr. Mahesh Agarwal, Mr. Rishi Agrawala, Mr. Samir Ali Khan, Mr. Raghav Shankar, Mr. Pranjit Bhattacharya, Ms. Rajshree Chaudhary, Advocates for R-2.

Mr. Krishnan Venugopal, Sr. Adv and Mr. Saurabh Kirpal, Sr. Adv with Mr. Rajat Sehgal, Ms. Tanima Gaur, Advocates for R-3.

ORDER
(Virtual Mode)

13.01.2022: The Learned Senior Counsel Mr. Gopal Subramaniam appearing for the Appellant in the instant Appeal has opened up his arguments. At this stage, this 'Tribunal' requires the Learned Counsels appearing for the respective parties to file the Reply/Response/Counter in the instant Appeal and also to the I.A. No. 122/2022 within ten days before the Office of the Registry (not only through e-filing but also through the Hard copy) and the copy of the same shall be exchanged between them well in advance before the next date of hearing.

On, receipt of the Reply from the Respondent, it is open to the Learned Counsel for the Appellant/Applicant to file 'Rejoinder' if any three days thereafter before the Office of the Registry not only through e-filing but also through the hard copy and the copy of the same shall be exchanged between them well in advance before the next date of 'Hearing'.

The Learned Counsels appearing for the respective parties are required to file the 'Convenience Compilation(s)'/necessary documents/material papers 'for ease of convenience' and 'Notes of Submissions' containing not more than five to seven pages together with relevant Citations which they rely upon before the Office of the Registry not only through e-filing but also through the Hard copy and the copy of the same shall be exchanged between them well in advance before the next date of hearing.

The Registry is directed to list the matter on **2nd February, 2022**.

[Justice M. Venugopal]
Member (Judicial)

[V.P. Singh]
Member (Technical)

sr/md

Competition Appeal (AT) No. 01 of 2022